

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 6
IA-1279/ND/2021
(IB)-3354(ND)/2019

IN THE MATTER OF:

Sailesh Kumar

... Applicant/Petitioner

Vs

M/s FCRDIndia Pvt. Ltd.&Anr

... Respondent

Order under Section 9 of IBC.

Order delivered on 15.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr.Rishi Singhal, Advocate
For the IRP : Mr Pawan Kumar Goyal, Advocate

ORDER

IA-1279/ND/2021:

This is an application filed by IRP under Section 12A of the Code. Learned Counsel for IRP states that the parties have amicably settled the matter by executing settlement agreement on 08.03.2021. The copy of settlement agreement is annexed. The copy of Form-FA being the consent of Applicant is also annexed. Mr.Pawan Kumar Goel IRP makes a statement that no dues are pending against IRP fees/expenses. He further makes statement that no further claims have been received and CoC is not constituted. Considering the submissions made and documents on record, let the copy of this order be served on ROC to reflect the status of the company accordingly.

We allow the application thereby **IB-3354/ND/2019** stands **withdrawn and disposed of** accordingly.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)